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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

S.R.
R.A. No. 1336/1995 and
M.A. No. 429/95
in
O.A. No. 262/1994

Hyderabad this, day the 5-9-1995.

Hon'ble Shri A.V. Haridasan, Member (Judicial)

Hon'ble Shri A.B. Gorthi, Member (A)

Shri K. Srinivasa Rao,
S/o Shri K. Narasinga Rao,
Branch Post Master,
Chennaram Village, Nellakondapalli Mandal,
Khamma District. ... Petitioner

Vs.

1. Union of India,
represented by its Director,
Postal Services, Abids,
Hyderabad.
2. Superintendent of Post Offices,
Khammam Division,
Khammam.
3. Sub-Divisional Inspector (Postal),
Sub-Division, (South),
Khammam.
4. Shri V. Upender Rao,
working as EDBPM, Chennaram Village,
Nellakondapalli Mandal,
Khammam District. ... Respondents

O R D E R (By Circulation)

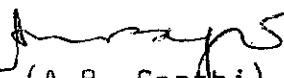
Hon'ble Mr. A.V. Haridasan, Member (J)

The applicant in the Original Application has in this Review Application sought a review of the order dated 28.11.1994 in O.A. No. 260/1994 and the Review Application has been filed beyond the period of limitation and Miscellaneous Application has been filed for having the delay condoned. There is absolutely no merit in the averments made in the Miscellaneous Application for condonation of delay. The order in the O.A. was pronounced in the open court in the presence of the applicant's counsel.

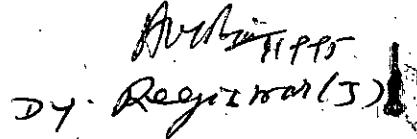
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Therefore, there is no justification saying that the applicant came to know of the order very late. On a perusal of the R.A. nothing is mentioned warranting a review of the order. Petitioner is seeking to have the order reviewed mainly on ground which are already raised in the O.A. and considered while passing the order. The petitioner states that certain facts which were not mentioned in the application and which are now mentioned in the review petition, ^{and that} ~~Had it been~~ brought to the notice of the Tribunal, the order would have been different. This is also not correct. Even if the said averments were made in the O.A., the order would not have been different. However, after disposal of the O.A. on the basis of the pleadings available on records, it is not open for the petitioner also to come forward with some new allegations which he could have made in the O.A. itself, had he exercised due diligence and care. There is no error apparent on the face of the record nor is there any other circumstances which would justify the review of the order. The Review Application as well as the M.A. for condonation of delay are, therefore, dismissed by circulation.


(A.B. Gorthi)
Member(A)


(A.V. Haridasan)
Member(J)


D.Y. Registrar (J)

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